

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONE, CHENNAI (SZ)**

ORIGINAL APPLICATION NO. 68 OF 2024

IN THE MATTER OF:

KothaRambabu & Ors.

...Applicant

- Vs-

The State of Telangana & Ors

...Respondent

REPORT OF THE IRRIGATION DEPARTMENT- R1

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Place: Chennai

Date: 12.03.2026



Mrs. H. Yasmeen Ali,
Standing counsel for 1st Respondent

/

REPORT OF THE IRRIGATION DEPARTMENT

OA NO.68 OF 2024 (SZ) (EARLIER O.A. NO. 761 OF 2023 (PB) ON A LETTER PETITION RECEIVED FROM KOTHA RAMBABU AND OTHERS, REGARDING "ENCROACHMENT OF DORNAKAL BANDHAM CHERUVU SIKHAM LAND OF DORNAKAL BANDHAM AYAKATTU".

I, MJ Solomon Raj, Occ: Government Service, presently working as Executive Engineer, Irrigation and CAD Department, Irrigation Division No.09, Maripeda, Mahabubabad District, do hereby solemnly affirm and sincerely state on oath as follows:-

The Hon'ble National Green Tribunal (NGT), New Delhi as registered Original Application No. 761 of 2023 based on a letter petition received from Mr Kotha Rambabu & others, R/o Dornakal, Mahabubabad District, regarding encroachment of Cheruvu Sikham land of Dornakal Bandham Ayakattu. The complainant and other farmers in his letter petition addressed to the Hon'ble NGT stated 1.1950 acres of land located in Cheruvu shikham were occupied by Nunna Venkata Ramana and others and are building a compound wall around the place thereby the flood water coming from the upper pond alugu is flooding their lands causing damage to the crops fields and requested to protect the farmers land from flooding and remove illegal constructions.

In compliance to the Hon'ble NGT order dated 22.01.2024 in O.A.No.761 of 2023, I .P.Sudharsan Rao, Executive Engineer (EE), Division No. 9, Maripeda, Mahabubabad Dist, I & CAD Department inspected along with Sri Bhadr Dy Executive Engineer, Sub Division No.01, Dornakal verified the factual position and took appropriate remedial action to the Hon'ble NGT, Chennai.

At the time of inspection, Sri Kotha Rambabu, the applicant/petitioner, was contacted and accompanied during the inspection. The other farmers were also present.

The following observations are made by me:

- 1 Bhandham cheruvu lake is located at Dornakal (coordinates N-17°26'19.4", 80°08'29.4") is surrounded by East: Agricultural land, West: Agricultural land, North: Open land followed by Road, South: Agricultural land.


Executive Engineer, I&CAD
Irrigation Division. No.9, Maripeda
Mahabubabad Dist.

- 2 The complainant Sri Kotha Rambabu informed that, compound wall construction has taken place in the buffer zone and the natural stream which flows along the road is closed, due to this, the stream is taking diversion in another way and finally leading to submergence of their agricultural fields.
- 3 The surplus water from OoraCheruvu and rain water other catchement area flows into the Bhandham cheruvu lake.
- 4 The total extent of the tank is 50 Acres. As per the irrigation department records actual Ayakattu is 35 Acres and presently reduced to 10 Acres.
- 5 The Lake is bifurcated into two parts one for irrigation and another is used as summer storage tank for drinking water. He informed that the inlet to the lake was disturbed due which rain water is flowing through the agricultural lands.
- 6 Presently, the inlet drain to the tank was restored by diverting the nala.
- 7 The outlet weir was closed during the summer storage tank. during the inspection, no water was observed in the irrigation tank. The patta land existing at Sy.No.300, belongs to Nunna Ramana adjacent to the tank. The compound wall was constructed around the site. As per the revenue records, part of it is falling in Buffer zone of the tank.
- 8 The MRO informed that they will verify the records and take necessary action for issuing notices and removal of encroachments.
- 9 It is humbly submitted that, as per the Hon'ble National Green Tribunal (SZ), Chennai passed in orders Dt:19.04.2024 to the Respondent to file an independent report from Irrigation Department on the encroachment and illegal constructions in buffer zone of Bandham Kunta (Summer Storage Tank) located in Dornakal Mandal of Mahabubabad District in Survey Nos. 292&300/A/1.
- 10 It is humbly submitted that, Bhandham Kunta (Summer Storage Tank) is a Notified Tank located in Dornakal under the jurisdiction of Irrigation and CAD Department with its lake ID: 91012200301301, the storage capacity of the tank is 5 Mcft.
- 11 It is humbly submitted that, the BandhamKunta (Summer Storage Tank) is monitoring by the Irrigation and CAD Dept., on ground as per the Govt. of Telangana, I&CAD Department.


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- 12 It is humbly submitted that, as per the instructions of the National Green Tribunal, the Irrigation Department authorities and Mandal Revenue Authorities surveyed the Bandham Kunta on 24-06-2024 and fixed the parameters of the tank along with Irrigation and CAD and Revenue departments. (The FTL Map is herewith enclosed.)
- 13 It is humbly submitted that, formed a Joint Committee with Smt. L. Aivelu, RDO, Mahabubabad, Representative of the District Collector, Mahabubabad District, Sri. P.Sudarshan Rao, Executive Engineer (EE), Division No. 9, Maripeda, Mahabubabad District, I & CAD Department, Representative of Principal Secretary, Water Resource Department, Government of Telangana, Sri D.Narender, Senior Environmental Engineer, Zonal Office, Hyderabad - Representative of the TSPCB, Hyderabad. During the inspection of joint committee contacted to the Applicant/Petitioner Sri Kotha Rambabu and other farmers, Sri NunnaRamana and Nunna Bharathi had constructed a compound wall across natural stream of upper lake without any prior permission from the Dornakal Municipality or any other department. The upper lake surplus water which flows along the natural stream, due to construction of compound wall the natural stream is diverted. The constructed compound wall is in buffer zone.
- 14 Further, it is to submit that based on the Hon'ble National Green Tribunal (SZ), Chennai Orders, Dt:19.04.2024, The Asst. Executive Engineer, Irrigation sub-Division No.01, Dornakal of Division No.09 Maripeda along with Mandal Revenue Surveyor conducted a survey in Survey Numbers 292&300/A/1. The FTL survey carried out with Mandal revenue Surveyor photos and the Sketch map is here with enclosed.
- 15 Further I submit that the writ petition No 18204 of 2024 filed by Sri Nunna Ramana S/o Ramaiah and Smt. Nunna Bharathi W/o Nunna Ramana in the HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD on Dornakal Bandham cheruvu is here with enclosed. The Hon'ble High Court issued a final order specifically stated in the report, dated 28.10.2024 that the lands of the

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Irrigation Division. No.9, Maripeda
Mahabubabad Dist.

petitioners are not forming part of Sy. No 292 of Bhandam kunta Cheruvu, this Court deems it appropriate to dispose of this writ petition directing the respondents not to interfere with the possession of the petitioners in respect of the subject lands. The copy of the final orders here with enclosed.

The following recommendations were suggested by the joint committee, and necessary action was taken and made a permanent arrangement to dispose the flood water.

S.No	Joint Committee recommendations	Action Taken Report
1.	The Irrigation department shall restore the natural stream for flow of water in raining season to avoid flooding	The permanent arrangement was made to dispose the flood water in the rainy season to avoid flooding.
2.	Action taken shall be taken against the encroachment for restoring the buffer zone.	The Hon'ble High Court to the states of Telangana issued a final order to the respondents that not to interfere with the possession of the petitioners in respect of the subject lands.
3.	Inlet and outlet of the lake shall be restored	To dispose the flood water in rainy season made a permanent inlet and outlet were made to the Bandham kunta lake

For the aforementioned reasons, it is therefore prayed before this Hon'ble Tribunal, may be pleased to dismiss the present original Application matter and pass such other order or orders as this Hon'ble Tribunal may deem fit in the interest of Justice.

Date: 12-03-2026


Deponent

*Executive Engineer, I&CADD,
Irrigation Division. No.9, Maripeda
Mahabubabad Dist.*

VERIFICATION

I, MJ.Solomon Raj, Occ: Government Service, presently working as Executive Engineer, Irrigation and CAD Department, Irrigation Division No.9, Maripeda, Mahabubabad, Respondent herein, do hereby verify and declare that the contents stated in the above affidavit are true and correct to the best of my knowledge and belief.

Date:12-03-2026

Place: Mahabubabad

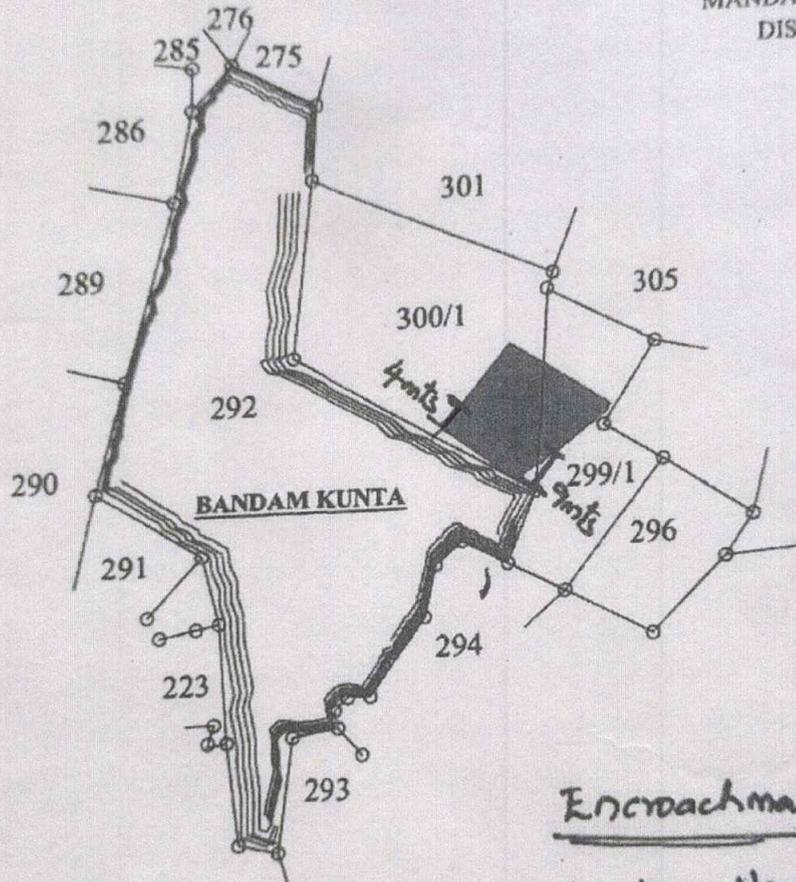

DEPONENT
Executive Engineer, I&CADD.,
Irrigation Division. No.9, Maripeda
Mahabubabad Dist.

LOCATION SKETCH

- LOCATION SKETCH SHOWING SY NO 292 EXTENT AC 50-38 GTS
BANDAM KUNTA CHERVU-DORNAKAL
 - LOCATION SKETCH SHOWING SY NO 300/P EXTENT AC 03-16 GTS
 - LOCATION SKETCH SHOWING SY NO 299/1 EXTENT AC 00-28 GTS
- ENJOYER OF THE LAND IS SRI NUNNA RAMANA S/O RAMAIAH



SCALE: 1" = ONE MILE
 VILLAGE : DORNAKAL
 MANDAL : DORNAKAL
 DIST : MAHABUBABAD



Encroachment details

4mts - North side
 9mts - South side.

PREPARED BY

MANDAL SURVEYOR
 DORNAKAL (M)

Bhuv
 Dy. EXECUTIVE ENGINEER
 Sr. Sub-Divn. No. 1, Dornakal,
 Irr. Divn. No. 9, MARIPEDA.

[Signature]
 Executive Engineer, I&CADD.,
 Irrigation Division No.9,
 Maripeda.

[Signature]
 Executive Engineer, I&CADD.,
 Irrigation Division. No.9, Maripeda
 Mahabubabad Dist.

JOINT COMMITTEE REPORT

Report of the Joint Committee constituted in the O.A. No. 68 of 2024 [earlier, O.A. No. 761 of 2023 (PB) on a letter petition received from Mr. Kotha Rambabu & others, R/o Dornakal, Mahabubabad District regarding encroachment of Cheruvu Sikhham land of Dornakal Bandham Ayakattu.

Introduction:

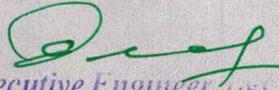
The Hon'ble National Green Tribunal (NGT), New Delhi as registered Original Application No. 761 of 2023 based on a letter petition received from Mr. Kotha Rambabu & others, R/o Dornakal, Mahabubabad District regarding encroachment of Cheruvu Sikhham land of Dornakal Bandham Ayakattu. The complainant and other farmers in his letter petition addressed to the Hon'ble NGT stated 1.1950 acres of land located in cheruvu shikham were occupied by venkata Ramana and others and are building a compound wall around the place thereby the flood water coming from the upper pond alugu is flooding their lands causing damage to the crops fields and requested to protect the farmers land from flooding and remove illegal constructions.

The Hon'ble NGT, New Delhi vide Order dated 22.01.2024 constituted a Joint Committee comprising of representatives of the 1) Principal Secretary, Water Resource Department, Government of Telangana, 2) District Collector, Mahabubabad and 3) Telangana State Pollution Control Board – Nodal agency and directed the Joint Committee to undertake visit to the site, look into the grievances of the applicant, associate the applicant, verify the factual position and take appropriate remedial action. The Hon'ble NGT directed to submit factual and action taken report within 2 months before the Hon'ble NGT, SZ, Chennai. The Telangana State Pollution Control Board will be the Nodal agency.

Constitution of the Joint Committee:

In compliance to the Hon'ble NGT order dated 22.01.2024 in O.A.No.761 of 2023, the Joint Committee was constituted comprising the following officers:

- a. Smt. L. Alivelu, RDO, Mahabubabad, Representative of the District Collector, Mahabubabad District
- b. Sri. P.Sudarshan Rao, Executive Engineer (EE), Division No. 9, Maripeda, Mahabubabad, I & CAD Department, Representative of Principal Secretary, Water Resource Department, Government of Telangana


Executive Engineer, I & CAD
Irrigation Division. No.9, Maripeda
Mahabubabad Dist.


Executive Engineer, I & CAD
Page 1 of 1

c. Sri D.Narender, Senior Environmental Engineer, Zonal Office, Hyderabad -
Representative of the TSPCB, Hyderabad.

Terms of reference (TOR) to the Joint Committee:

The Joint Committee to undertake visit to the site, look into the grievances of the applicant, associate the applicant, verify the factual position and take appropriate remedial action and to submit the factual and action taken report within 2 months from the date of Judgment to the Hon'ble NGT, Chennai.

The Joint Committee Meeting and Inspection:

The Joint Committee in its preliminary meeting held at Sub Division office, Irrigation & CAD dept, Dornakal, Mahabubabad District on 05.07.2024 at 11.30 A.M discussed about the Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 22.01.2024

The Joint Committee along with Sri J.Bhadru, DEE, I&CAD, Smt.K. Krishnaveni, MRO, & Environmental Engineer, TGPCB, Regional Office, Warangal have inspected the Dornakal Bandham Cheruvu and surrounding areas on 05.07.2024.

At the time of inspection, Sri Kotha Rambabu applicant/petitioner was contacted and accompanied during the visit. The other farmers were also present. The following observations are made by the Joint Committee:

- The complainant Sri Kotha Rambabu informed that, compound wall construction taken place in buffer zone and the natural stream which flows along the road is closed, due to this, the stream is taking diversion in another way and finally leading to submergency of their agricultural fields.
- Bhandham cheruvu lake is located at Dornakal (coordinates N-17°26'19.4", 80°08'29.4") is surrounded by East: Agricultural land, West: Agricultural land, North: Open land followed by Road, South: Agricultural land.
- The EE, I&CAD informed that the excess water from Oora Cheruvu and rain water other catchemnet area flows into the Bhandham cheruvu lake.
- The total extent of the tank is 50 Acres. As per the irrigation department records actual Ayakattu is 35 Acres.
- The Lake is bifurcated into two parts one for irrigation and another is used as summer storage tank for drinking water. He informed that the inlet to the lake was disturbed due which rain water is flowing through the agricultural lands.
- Presently, the inlet drain to the tank was restored by diverting the nala.


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Irrigation Division. No.9, Maripeda
Mahabubabad Dist.


Executive Engineer, I&CADD.,
Irrigation Division No.9,
Maripeda.

- He further informed that the outlet weir was closed during the summer storage tank. during the inspection, no water was observed in the irrigation tank. The patta land existing at Sy.No. 300, belongs to Nunna Ramana adjacent to the tank. The compound wall was constructed around the site. As per the revenue records, part of it is falling in Buffer zone of the tank.
- The MRO informed that they will verify the records and take necessary action for issuing notices and removal of encroachments.
- It was noticed that the natural stream which flows along the road was closed, due to which the run off rain water is flowing through the drain leading to stagnation and submergence of agricultural fields.

Recommendations:

1. The irrigation department shall restore the natural stream for flow of water in raining season to avoid flooding.
2. Action taken shall be taken against the encroachments for restoring the buffer zone.
3. Inlet and outlet of the lake shall be restored.

Sri P.Sudarshan Rao
Executive Engineer
Division No. 9, Maripeda,
Mahabubabad, I & CAD
Department

Executive Engineer, I&CADD.,
Irrigation Division. No.9, maripeda
Mahabubabad Dist.




Executive Engineer, I&CAD,
Irrigation Division. No.9, Maripeda
Mahabubabad Dist.



*Executive Engineer, I&CADD.,
Irrigation Division. No.9, Maripeda
Mahabubabad Dist.*

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE TWENTY SEVENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE SRI JUSTICE C.V. BHASKAR REDDY

WRIT PETITION NO: 18204 OF 2024

Between:

1. Nunna Venkataramana, s/o Ramaiah Aged about 57 yrs., Occ.Agriculture Both r/o Uyyalavada (v) Dornakal (m) Warangal Dist.
2. Nunna Bharathi, w/o Venkataramana Aged about 52 yrs., Occ.Agriculture Both r/o Uyyalavada (v) Dornakal (m) Warangal Dist.

...PETITIONERS

AND

1. The State of Telangana, Rep by its secretary Irrigation Department, Secretariat, Hyderabad.
2. The Superintending Engineer, Irrigation, Sub-Division I, Dornakal, Mahabubabad District
3. The Executive Engineer, Irrigation Sub-Division I, Dornakal, Mahabubabad District.
4. SHO, PS Dornakal Mandal, Mahabubabad District
5. The District Collector, Mahabubabad District
6. The Revenue Divisional Officer, Mahabubabad District
7. The Tahsildar, Dornakal Mandal, Mahabubabad District
8. The Land Acquisition Officer, Mahabubabad District

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue appropriate order or direction particularly writ of mandamus declaring the action of the respondents in dispossessing / interfering with the possession of the petitioners in respect of land admeasuring Ac. 6.02 gts. in Sy.No. 300/E and 300/A/1A situated at Dornakal, Mahabubabad District as illegal, arbitrary, violative of natural justice, contrary to Article 21 and 300-A of the Constitution of India, the provisions of Land Revenue Act and consequently direct the respondents not to interfere / dispossess the petitioners from the aforesaid land


Executive Engineer, Irrigation,
Irrigation Division. No.9, viaripeda
Mahabubabad Dist.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents herein not to interfere with the peaceful possession and enjoyment of the petitioners in respect of the land admeasuring Ac. 6.02 gts. in Sy.No. 300/E and 300/A/1A situated at Dornakal, Mahabubabad District

Counsel for the Petitioners: M/S. KANUMURI KALYANI

Counsel for the Respondent Nos.1 to 3: GP FOR IRRI AND COMM AREA DEV

Counsel for the Respondent No.4: GP FOR HOME

Counsel for the Respondent NOs.5 to 7: GP FOR REVENUE

Counsel for the Respondent No.8: GP FOR LAND ACQUISITION

The Court made the following: ORDER


Executive Engineer, I&CADD.,
Irrigation Division. No.9, Marpeda
Mahabubabad Dist.

THE HON'BLE SRI JUSTICE C.V.BHASKAR REDDYWRIT PETITION No.18204 of 2024ORDER:

This Writ Petition, under Article 226 of the Constitution of India, is filed seeking the following relief:

"...to issue appropriate order or direction particularly writ of mandamus declaring the action of the respondents in dispossessing / interfering with the possession of the petitioners in respect of land admeasuring Ac.6.02 gts in Sy.No.300/E and 300/A/1A situated at Dornakal, Mahabubabad District as illegal, arbitrary, violative of natural justice contrary to Articles 21 and 300A of the Constitution of India the provisions of Land Revenue Act and consequently direct the respondents not to interfere / dispossess the petitioners from the aforesaid land..."

2. Considered the submissions of the Sri Prabhakar, learned Senior Counsel appearing for the petitioner; Sri Laxmalla Sandeep, learned Assistant Government Pleader for Irrigation appearing for respondent Nos.1 to 3; learned Assistant Government Pleader for Home appearing for respondent No.4 and learned Assistant Government Pleader for respondent Nos.5 to 8.

3. It is stated that the petitioners are the pattadars and possessors of agricultural land admeasuring Ac.1-10 guntas and Ac.0.10 guntas in Sy.No.300/E; Ac.4.24 guntas in Sy.No.300/A situated at Dornakal Village and Mandal,

5. THE DISTRICT COLLECTOR, MAHABUBABAD DISTRICT


Executive Engineer, I&CADD,
Irrigation Division. No.9, Marpeda
Mahabubabad Dist.

Warangal District, having purchased the same through various registered sale deeds and the respondent authorities have mutated their names in the revenue records and also issued pattadar passbooks and title deeds in their favour. It is further stated that on 09.07.2008 the respondent-authorities have interfered with the peaceful possession of the petitioners informing that Ac.1-19 ½ guntas in Sy.No.300/A was acquired under the provisions of the Land Acquisition Act, 1894 (for short, 'the Act') for the purpose of construction of a Summer Storage Tank; and on enquiry it was found notification under Section 4(1) of the Act was published in local dailies dated 21.6.2007 and the award was also passed by the Land Acquisition Officer on 17.6.2008 fixing the compensation. Aggrieved by the same, the petitioners have filed W.P.No.14995 of 2008 before this Court seeking a declaration that the notification under Section 4 (1) of the e Land Acquisition Act, 1894 (for short, 'the Act') dated 1.6.2007 as well as the consequential award dated 17.6.2008 passed by the 3rd respondent therein are arbitrary and illegal and the said writ petition was dismissed by order dated 09.09.2008; and aggrieved by the said order, the petitioners


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have also filed W.A.No.1864 of 2008 before this Court and the same was disposed of recording the submissions of the learned Government Pleader for Land Acquisition that an award was passed in the names of the vendors of the appellants (petitioners herein) and a copy of the award under Section 12 (2) of the Act will be sent to the appellants (petitioners herein) to enable them to seek reference of the dispute before the competent civil Court under Section 18 of the Act and liberty is granted to the appellants (petitioners herein) to approach the competent civil Court. It is the case of the petitioners that the respondents have withdrawn the construction of the Summer Storage Tank on their lands and have confined the construction in the Government land forming part of Sy.No.290 and no Summer Storage Tank has been constructed in their lands, and they are in peaceful possession and enjoyment. The grievance of the petitioners is that disputing the nature of the subject lands, when the respondents have frequently interfered with their peaceful possession and caused inconvenience to their enjoyment, they have filed this writ petition.


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4. The respondent No.5-the District Collector has filed a detailed report in proceedings vide RC.No.E5/412/0040/2024, dated 28.10.2024 before this Court, wherein it is stated that the Deputy Inspector of Survey, Mahabubabad, Dornakal, along with DEE, Irrigation, Sub-Division, Dornakal and the villagers (side pattadars) have re-surveyed (refixed) the land to an extent of Ac.50.29 guntas in Sy.No.292 duly issuing notices to the adjacent land owners and interested parties. It is further stated that in presence of the Assistant Director Survey and Land Records, the Deputy Inspector of Survey, Mahabubabad and Tahsildar, Dornakal Mandal, DEE Irrigation, Dornakal Sub-Division have conducted panchanama and prepared the location sketch showing the measurement with the area in detail. It is further stated that the land in Sy.No.300 which belongs to the petitioners was not merged in Sy.No.292 of Bhadamkunta Cheruvu and the copies of the report of the Assistant Director, Survey and Land Records along with notice issued by the Tahsildar, location sketch and panchanama are annexed to the said report.


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Irrigation Division. No.9, Maripeda
Mahabubabad Dist.

5. Learned Assistant Government Pleader for Irrigation appearing for respondent Nos.1 to 3 submitted that as per the survey report, dated 28.10.2024, the Summer Storage Tank was constructed in Sy.No.292 and not on the patta lands of the petitioners; and the lands in Sy.No.300 which belongs to the petitioners were not merged in Sy.No.292 of Bhadamkunta Cheruvu.

6. In view of the above, as it is specifically stated in the report, dated 28.10.2024 that the lands of the petitioners are not forming part of Sy.No.292 of Bhadamkunta Cheruvu, this Court deems it appropriate to dispose of this writ petition directing the respondents not to interfere with the possession of the petitioners in respect of subject lands.

7. With the above observations, this writ petition is disposed of. No order as to costs.

Pending miscellaneous applications, if any, shall stand closed.

SD/-A.V.S. PRASAD
ASSISTANT REGISTRAR

//TRUE COPY//

al
SECTION OFFICER

To,

1. The secretary Irrigation Department, Secretariat, Hyderabad.
2. The Superintending Engineer, Irrigation, Sub-Division I, Dornakal, Mahabubabad District
3. The Executive Engineer, Irrigation Sub-Division I, Dornakal, Mahabubabad District.
4. SHO, PS Dornakal Mandal, Mahabubabad District
5. The District Collector, Mahabubabad District

[Signature]
Executive Engineer, I&CADD,
Irrigation Division. No.9, Iwarpeda
Mahabubabad Dist.

6. The Revenue Divisional Officer, Mahabubabad District
7. The Tahsildar, Dornakal Mandal, Mahabubabad District
8. The Land Acquisition Officer, Mahabubabad District
9. One CC to M/S. KANUMURI KALYANI Advocate [OPUC]
10. Two CCs to GP FOR IRRI AND COMM AREA DEV ,High Cour. for the State of Telangana. [OUT]
11. Two CCs to GP for Home, High Court for the State of Telangana at Hyderabad. [OUT]
12. Two CCs to GP for Revenue, High Court for the State of Telangana at Hyderabad. [OUT]
13. Two CCs to GP for Land Acquisition, High Court for the State of Telangana at Hyderabad. [OUT]
14. Two CD Copies

KKS
BS

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Irrigation Division. No.9, Marpeda
Mahabubabad Dist.

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HIGH COURT

DATED:27/12/2024



ORDER

WP.No.18204 of 2024

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

(20)

Kp
28/1/25


Executive Engineer, I&CADD.,
Irrigation Division. No.9, Mirripeda
Mahabubabad Dist.